

## ORISSA ACT 18 OF 1975

**\*THE ORISSA EDUCATIONAL LAWS REPEAL ACT, 1975**

[ Received the assent of the Governor on the 15th March 1975,  
first published in an extraordinary issue of the Orissa  
Gazette, dated the 26th March 1975 ]

AN ACT TO REPEAL THE MADRAS LOCAL BOARDS AND ELEMENTARY EDUCATION (AMENDMENT) ACT, 1934 AND THE MADRAS ELEMENTARY EDUCATION (AMENDMENT) ACT, 1935, IN THEIR APPLICATION TO THE STATE OF ORISSA AND THE ORISSA GOVERNING BODIES OF NON-GOVERNMENT COLLEGES (VALIDATION AND EXTENSION OF TERM OF OFFICE) ACT, 1967 AND THE ORISSA UNIVERSITY AUTHORITIES (VALIDATION OF TERM OF OFFICE) ACT, 1968

BE it enacted by the Legislature of the State of Orissa in the Twenty-sixth Year of the Republic of India, as follows:—

Short title

1. This Act may be called the Orissa Educational Laws Repeal Act, 1975.

Repeal of enactments.

2. The Acts specified below are hereby repealed, namely:—

(1) The Madras Local Boards and Elementary Education (Amendment) Act, 1934,

Madras Act  
2 of 1934.

(2) The Madras Elementary Education (Amendment) Act, 1935,

Madras Act  
11 of 1935.

(3) The Orissa Governing Bodies of Non-Government Colleges (Validation and Extension of Term of Office) Act, 1967, and

Orissa Act  
22 of 1967.

(4) The Orissa University Authorities (Validation of Term of Office) Act, 1968.

Orissa Act  
6 of 1968.